

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 16621 - JK (LD) of 2025

DATED: - 12 - 11 - 2025

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

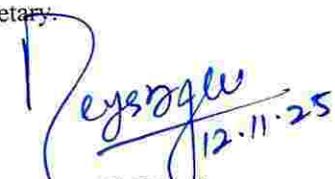
By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 12.11.2025

No:-LAW-OIC/11/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No. 16621 - JK (LD) of 2025 dated 12.11.2025.

S. No.	Title of the Case	OIC
1	OA No. 249/2025 titled Mohammad Rafiq Bhat Vs Union Territory of J&K and others.	Shri Rahul Nagar DySP (Tech/INT) PHQ.
2	OA No. 1081/2025 titled Hafizullah Shagoo Vs. Union Territory of J&K and another.	Sh. Shahnaz Majeed Bhat, Labour Procurement Officer.
3	WP(C) titled UT of J&K and Ors. Vs. Varinder Kumar Bhat and Ors.	Mr. Nazir Ahmad Yatoo, Dy.SP(M), ADO PHQ.
4	WP(C) titled UT of J&K and Ors. Vs. Deepak Kumar Slathia.	Mr. Nazir Ahmad Yatoo Dy.SP (M), ADO PHQ, J&K.
5	WP(C) No. 2695/2025 titled Bishan Dass and Others Vs. Union of India and others.	Smt. Eisha Kapoor, Asstt. Labour Procurement Officer.
6	OA No. 823/2025 titled Mushtaq Mohd Vs UT of J&K & Others.	Sh. Kuljeet Singh, Dy.SP UAPA Cell PHQ.
7	Case FIR No.27/2025 U/S 8/20/29 NDPS Act, P/S Kangan titled Shareef Din Chichi Vs UT of J&K	Sh. Owais Rashid Lone, ADDL. SP Ganderbal.
8	Case FIR No. 226/2020 of P/S Safadadal, Offence u/s 302 IPC, titled UT of J&K V/S Umar Farooq Mam,	Mr. Junaid Wali DySP Safakadal.
9	Case FIR No. 125/2015 P/S Bandipora, offence U/S 363/376/ 354,506 RPC, titled State V/S Javid Ahmad Poswal.	Mr. Latif Ahmad Khan-JKPS, SDPO Bandipora.

Devsingh